



विदेश व्यापार महानिदेशालय
DIRECTORATE GENERAL OF
FOREIGN TRADE

OFFICE OF DIRECTORATE GENERAL OF FOREIGN TRADE
Vanijya Bhawan New Delhi -110011

SCOMET Minutes of Inter-Ministerial Working Group (IMWG) in DGFT

Minutes of Inter-Ministerial Working Group (IMWG) Meeting No. 07/2024-25 on Special Chemicals, Organisms, Materials, Equipment and Technologies (SCOMET) was held under the Chairmanship of Shri Rakesh Kumar, Addl. DGFT on 06.11.2024 at Vanijya Bhavan, New Delhi to consider the applications for export of dual use 'SCOMET' items.

2. Total 458 applications were considered by the IMWG , out of which total 177 cases were approved (out of which 79 approved on *post-facto* basis, 29 approved based on all NOCs received from the IMWG members/decision taken in the IMWG meeting, 69 applications approved subject to clear and unconditional NOC of one IMWG members). 26 applications have been dropped and 00 application have been rejected and 00 have been denied by IMWG members from the agenda. The remaining 255 applications have been deferred due to want of comments/NOC from concerned IMWG member agencies or information/clarification is awaited from the applicant firms.

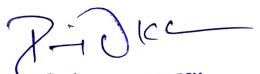
3. After approval of applications by the IMWG and subject to fulfilling other conditions, the export authorizations are issued within three working days. The original copy of the export authorization is sent through **Speed post**, at the given address.

4. After deliberations, the decisions of the IMWG on each online SCOMET application is indicated in the tabulated statement given below:

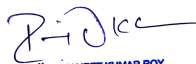
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4.	HQRSCMTAPPLY00001847AM24	Deferred
5.	HQRSCMTAPPLY00001905AM24	Deferred
6.	HQRSCMTAPPLY00001906AM24	Deferred
7.	HQRSCMTAPPLY00001952AM24	Deferred
8.	HQRSCMTAPPLY00000103AM25	Deferred
9.	HQRSCMTAPPLY00000106AM25	Deferred


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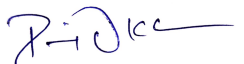
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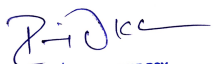

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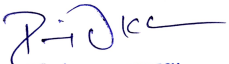

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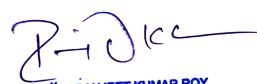
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271.	HQRSCMTAPPLY00002012AM25	Deferred
272.	HQRSCMTAPPLY00002015AM25	Deferred
273.	HQRSCMTAPPLY00002016AM25	Deferred


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274.	HQRSCMTAPPLY00002017AM25	DROPPED
275.	HQRSCMTAPPLY00002020AM25	Deferred
276.	HQRSCMTAPPLY00002021AM25	Deferred
277.	HQRSCMTAPPLY00002023AM25	Deferred
278.	HQRSCMTAPPLY00002024AM25	Deferred
279.	HQRSCMTAPPLY00002027AM25	Deferred
280.	HQRSCMTAPPLY00002028AM25	Deferred
281.	HQRSCMTAPPLY00002029AM25	Deferred
282.	HQRSCMTAPPLY00002030AM25	Deferred
283.	HQRSCMTAPPLY00002031AM25	Deferred
284.	HQRSCMTAPPLY00002032AM25	Deferred
285.	HQRSCMTAPPLY00002033AM25	Deferred
286.	HQRSCMTAPPLY00002034AM25	Deferred
287.	HQRSCMTAPPLY00002035AM25	Deferred
288.	HQRSCMTAPPLY00002036AM25	Deferred
289.	HQRSCMTAPPLY00002037AM25	Deferred
290.	HQRSCMTAPPLY00002038AM25	Deferred
291.	HQRSCMTAPPLY00002039AM25	Deferred
292.	HQRSCMTAPPLY00002040AM25	Deferred
293.	HQRSCMTAPPLY00002042AM25	Deferred


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4. Apart from the applications as per the agenda placed before the committee as tabulated at Para 4 above, the Committee also reviewed applications earlier 'Approved subject to clear and un-conditional NOC of one IMWG member' in previous IMWG meetings and based on the new facts / comments received from the IMWG members, the

decision was revised from 'Approved' to 'Deferred' or 'Rejected' as indicated against each case in the tabulated statement given below –

Sl. No	Firm's name and File No.	Remark
1.	HQRSCMTAPPLY00001539AM24	Approved subject to receipt of clear and un-conditional NOC of one agency
2.	HQRSCMTAPPLY00000346AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
3.	HQRSCMTAPPLY00000433AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
4.	HQRSCMTAPPLY00000254AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
5.	HQRSCMTAPPLY00000342AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
6.	HQRSCMTAPPLY00000455AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
7.	HQRSCMTAPPLY00000468AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
8.	HQRSCMTAPPLY00000019AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
9.	HQRSCMTAPPLY00000119AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
10.	HQRSCMTAPPLY00000144AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
11.	HQRSCMTAPPLY00000239AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
12.	HQRSCMTAPPLY00000375AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
13.	HQRSCMTAPPLY00000412AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
14.	HQRSCMTAPPLY00000413AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
15.	HQRSCMTAPPLY00000481AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
16.	HQRSCMTAPPLY00000501AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
17.	HQRSCMTAPPLY00000513AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
18.	HQRSCMTAPPLY00000639AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
19.	HQRSCMTAPPLY00001068AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
20.	HQRSCMTAPPLY00001152AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
21.	HQRSCMTAPPLY00001162AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
22.	HQRSCMTAPPLY00001164AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
23.	HQRSCMTAPPLY00001242AM25	Approved subject to receipt of clear and un-conditional NOC of one agency


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24.	HQRSCMTAPPLY00001395AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
25.	HQRSCMTAPPLY00001406AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
26.	HQRSCMTAPPLY00001462AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
27.	HQRSCMTAPPLY00001493AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
28.	HQRSCMTAPPLY00001554AM25	Approved subject to receipt of clear and un-conditional NOC of one agency

5. Cases which are Approved

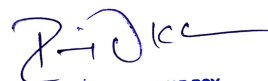
Sl. No	Firm's name and File No.	Remark
1.	HQRSCMTAPPLY00000364AM25	Approved
2.	HQRSCMTAPPLY00001004AM25	Approved
3.	HQRSCMTAPPLY00001005AM25	Approved
4.	HQRSCMTAPPLY00001295AM25	Approved
5.	HQRSCMTAPPLY00001303AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
6.	HQRSCMTAPPLY00001304AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
7.	HQRSCMTAPPLY00000476AM25	Approved
8.	HQRSCMTAPPLY00001371AM25	Approved
9.	HQRSCMTAPPLY00001476AM25	Approved
10.	HQRSCMTAPPLY00001477AM25	Approved
11.	HQRSCMTAPPLY00001531AM25	Approved
12.	HQRSCMTAPPLY00001548AM25	Approved
13.	HQRSCMTAPPLY00001549AM25	Approved
14.	HQRSCMTAPPLY00000440AM25	Approved
15.	HQRSCMTAPPLY00001558AM25	Approved
16.	HQRSCMTAPPLY00001183AM25	Approved


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17.	HQRSCMTAPPLY00001253AM25	Approved
18.	HQRSCMTAPPLY00001442AM25	Approved
19.	HQRSCMTAPPLY00001484AM25	Approved
20.	HQRSCMTAPPLY00001485AM25	Approved
21.	HQRSCMTAPPLY00001547AM25	Approved subject to receipt of clear and unconditional NOC of one agency
22.	M/s SUMEET TECHNOLOGIES HQRSCMTAPPLY00001584AM25	Approved
23.	HQRSCMTAPPLY00001586AM25	Approved
24.	HQRSCMTAPPLY00001612AM25	Approved
25.	HQRSCMTAPPLY00001618AM25	Approved
26.	HQRSCMTAPPLY00001638AM25	Approved
27.	HQRSCMTAPPLY00001642AM25	Approved
28.	HQRSCMTAPPLY00001651AM25	Approved
29.	HQRSCMTAPPLY00001700AM25	Approved
30.	HQRSCMTAPPLY00001705AM25	Approved
31.	HQRSCMTAPPLY00001706AM25	Approved
32.	HQRSCMTAPPLY00001596AM25	Approved

6. Cases which are DROPPED/REJECTED.

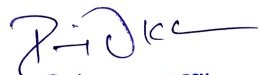
Sl. No	Firm's name and File No.	Remarks
1.	HQRSCMTAPPLY00000458AM25	DROPPED
2.	HQRSCMTAPPLY00001212AM24	DROPPED
3.	HQRSCMTAPPLY00001213AM24	DROPPED
4.	HQRSCMTAPPLY00001214AM24	DROPPED
5.	HQRSCMTAPPLY00001215AM24	DROPPED
6.	HQRSCMTAPPLY00000282AM25	DROPPED


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7.	HQRSCMTAPPLY00000341AM25	DROPPED
8.	HQRSCMTAPPLY00000522AM25	DROPPED
9.	HQRSCMTAPPLY00000641AM25	DROPPED
10.	HQRSCMTAPPLY00001092AM25	DROPPED
11.	HQRSCMTAPPLY00001542AM25	DROPPED
12.	HQRSCMTAPPLY00001607AM25	DROPPED
13.	HQRSCMTAPPLY00001609AM25	DROPPED
14.	HQRSCMTAPPLY00001682AM25	DROPPED
15.	HQRSCMTAPPLY00001934AM24	DROPPED
16.	HQRSCMTAPPLY00000059AM25	DROPPED
17.	HQRSCMTAPPLY00000107AM25	DROPPED
18.	HQRSCMTAPPLY00000339AM25	DROPPED
19.	HQRSCMTAPPLY00000644AM25	DROPPED
20.	HQRSCMTAPPLY00000894AM25	DROPPED
21.	HQRSCMTAPPLY00000895AM25	DROPPED
22.	HQRSCMTAPPLY00000992AM25	DROPPED
23.	HQRSCMTAPPLY00001181AM25	DROPPED
24.	HQRSCMTAPPLY00001265AM25	DROPPED
25.	HQRSCMTAPPLY00001275AM25	DROPPED
26.	HQRSCMTAPPLY00001321AM25	DROPPED

8. Cases for Ex-Post- Facto approval

Sl. No	Firm's name and File No.	Remarks
1.	HQRSCMTAPPLY00001892AM24	Post Facto Approval
2.	HQRSCMTAPPLY00001141AM25	Post Facto Approval


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3.	HQRSCMTAPPLY00001173AM25	Post Facto Approval
4.	HQRSCMTAPPLY00001470AM25	Post Facto Approval
5.	HQRSCMTAPPLY00001475AM25	Post Facto Approval
6.	HQRSCMTAPPLY00001522AM25	Post Facto Approval
7.	HQRSCMTAPPLY00001523AM25	Post Facto Approval
8.	HQRSCMTAPPLY00001524AM25	Post Facto Approval
9.	HQRSCMTAPPLY00001615AM25	Post Facto Approval
10.	HQRSCMTAPPLY00001637AM25	Post Facto Approval
11.	HQRSCMTAPPLY00001659AM25	Post Facto Approval
12.	HQRSCMTAPPLY00001692AM25	Post Facto Approval
13.	HQRSCMTAPPLY00001693AM25	Post Facto Approval
14.	HQRSCMTAPPLY00001697AM25	Post Facto Approval
15.	HQRSCMTAPPLY00001698AM25	Post Facto Approval
16.	HQRSCMTAPPLY00001699AM25	Post Facto Approval
17.	HQRSCMTAPPLY00001701AM25	Post Facto Approval
18.	HQRSCMTAPPLY00001702AM25	Post Facto Approval
19.	HQRSCMTAPPLY00001703AM25	Post Facto Approval
20.	HQRSCMTAPPLY00001711AM25	Post Facto Approval
21.	HQRSCMTAPPLY00001714AM25	Post Facto Approval
22.	HQRSCMTAPPLY00001766AM25	Post Facto Approval
23.	HQRSCMTAPPLY00001780AM25	Post Facto Approval
24.	HQRSCMTAPPLY00001212AM25	Post Facto Approval
25.	HQRSCMTAPPLY00000003AM25	Post Facto Approval
26.	HQRSCMTAPPLY00000312AM25	Post Facto Approval
27.	HQRSCMTAPPLY00001221AM25	Post Facto Approval
28.	HQRSCMTAPPLY00001492AM25	Post Facto Approval
29.	HQRSCMTAPPLY00001504AM25	Post Facto Approval
30.	HQRSCMTAPPLY00001536AM25	Post Facto Approval
31.	HQRSCMTAPPLY00000325AM25	Post Facto Approval
32.	HQRSCMTAPPLY00000751AM25	Post Facto Approval
33.	HQRSCMTAPPLY00001350AM25	Post Facto Approval
34.	HQRSCMTAPPLY00001351AM25	Post Facto Approval
35.	HQRSCMTAPPLY00001480AM25	Post Facto Approval
36.	HQRSCMTAPPLY00001515AM25	Post Facto Approval
37.	HQRSCMTAPPLY00001517AM25	Post Facto Approval
38.	HQRSCMTAPPLY00001521AM25	Post Facto Approval
39.	HQRSCMTAPPLY00001556AM25	Post Facto Approval
40.	HQRSCMTAPPLY00001782AM25	Post Facto Approval
41.	HQRSCMTAPPLY00001784AM25	Post Facto Approval
42.	HQRSCMTAPPLY00001794AM25	Post Facto Approval
43.	HQRSCMTAPPLY00001837AM25	Post Facto Approval
44.	HQRSCMTAPPLY00001844AM25	Post Facto Approval
45.	HQRSCMTAPPLY00001850AM25	Post Facto Approval
46.	HQRSCMTAPPLY00001309AM25	Post Facto Approval
47.	HQRSCMTAPPLY00001478AM25	Post Facto Approval
48.	HQRSCMTAPPLY00000717AM25	Post Facto Approval
49.	HQRSCMTAPPLY00001237AM25	Post Facto Approval
50.	HQRSCMTAPPLY00001305AM25	Post Facto Approval
51.	HQRSCMTAPPLY00001324AM25	Post Facto Approval
52.	HQRSCMTAPPLY00001541AM25	Post Facto Approval
53.	HQRSCMTAPPLY00001583AM25	Post Facto Approval
54.	HQRSCMTAPPLY00001570AM25	Post Facto Approval
55.	HQRSCMTAPPLY00001640AM25	Post Facto Approval


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56.	HQRSCMTAPPLY00001840AM25	Post Facto Approval
57.	HQRSCMTAPPLY00001922AM25	Post Facto Approval
58.	HQRSCMTAPPLY00001923AM25	Post Facto Approval
59.	HQRSCMTAPPLY00001924AM25	Post Facto Approval
60.	HQRSCMTAPPLY00001926AM25	Post Facto Approval
61.	HQRSCMTAPPLY00001928AM25	Post Facto Approval
62.	HQRSCMTAPPLY00001944AM25	Post Facto Approval
63.	HQRSCMTAPPLY00001370AM25	Post Facto Approval
64.	HQRSCMTAPPLY00001337AM25	Post Facto Approval
65.	HQRSCMTAPPLY00001348AM25	Post Facto Approval
66.	HQRSCMTAPPLY00001643AM25	Post Facto Approval
67.	HQRSCMTAPPLY00001838AM25	Post Facto Approval
68.	HQRSCMTAPPLY00001839AM25	Post Facto Approval
69.	HQRSCMTAPPLY00001860AM25	Post Facto Approval
70.	HQRSCMTAPPLY00001887AM25	Post Facto Approval
71.	HQRSCMTAPPLY00001888AM25	Post Facto Approval
72.	HQRSCMTAPPLY00001889AM25	Post Facto Approval
73.	HQRSCMTAPPLY00001899AM25	Post Facto Approval
74.	HQRSCMTAPPLY00001961AM25	Post Facto Approval
75.	HQRSCMTAPPLY00001976AM25	Post Facto Approval
76.	HQRSCMTAPPLY00001977AM25	Post Facto Approval
77.	HQRSCMTAPPLY00001982AM25	Post Facto Approval
78.	HQRSCMTAPPLY00001308AM25	Post Facto Approval
79.	HQRSCMTAPPLY00001278AM25	Post Facto Approval


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Note on various terminologies used in the Minutes of the SCOMET meeting:

(i) **Deferred cases:** Cases which are shown as Deferred imply pending for want of comments/NOC from the concerned Technical Agencies or requirement of additional information/clarification from the applicant firm.

(ii) **Approved cases:** Cases which are shown as approved implies that the IMWG has recommended for grant of export authorization for the item and quantity applied for, with or without conditions. An SMS/E-mail alert with reference number of application is sent once the case is electronically approved on the IMWG portal.

(iii) **Approved post-facto:** Cases which are shown as Approved post-facto implies that approval against those cases have already been issued by DGFT (Hqrs), with the approval of Chairman, IMWG in terms of Para 2.74(IX) of HBP (Handbook of Procedure 2015-20).

(iv) **Returned without action:** Cases which are shown as Returned without action implies that application is incomplete in its basis parameters and cannot be processed even after submission of additional documents provided by the firm. In such cases, an email will be sent by SDCOMET Cell notifying the deficiency and advise to the firm to file fresh application.

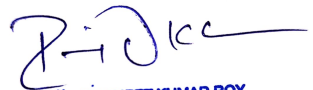
(v) **Denied:** Cases which are shown as Denied implies that application has been considered by the IMWG and after due consideration, the case has not been approved due to end use / user concern or break in supply chain.

(vi) **Dropped:** Cases which are shown as Dropped implies that application has been considered by the IMWG and after due consideration, it has been decided that the case cannot be processed in the present form and a fresh application need to be filed by the applicant firm with complete and correct documents. Applications withdrawn by the exporters are also included in this category.

(vii) **Issue of export license by DGFT (Hqrs):** W.e.f. 06.07.2018, the export licenses / authorizations for approved SCOMET applications are issued centrally by DGFT (Hqrs) generally within three working days from

issue of Minutes of IMWG meeting subject to all mandatory compliance. An SMS/E-mail alert with reference number of application is sent twice to the applicant, first when the case is electronically approved on the IMWG portal and secondly when export license is generated.

(viii) **Note** : As a procedure, SCOMET Export Authorisations are generally not handed over physically to the applicant firms and sent through Speed Post only.



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